IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.4185 of 2019

Dhiran Mahto & Ors. …. Petitioners

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Mr. Sandeep Verma, Advocate
For the Respondent-State : Mr. Ashish Kumar Thakur, A.C to AAG-III
For the Resp.Nos.4 and 5 : Mr. Vijay Kant Dubey, Advocate

Order No.5 : Dated 24th June, 2020

Heard Mr. Sandeep Verma, the learned counsel appearing for the petitioners, Mr. Ashish Kumar Thakur, A.C. to Mr. Ashutosh Anand, the learned AAG-III appearing on behalf of the respondent-State and Mr. Vijay Kant Dubey, the learned counsel for the respondent nos.4 and 5.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sandeep Verma, the learned counsel appearing for the petitioners submits that he will remove the defects within a week.

Mr. Ashish Kumar Thakur, the learned A.C to Mr. Ashutosh Anand, the learned AAG-III is present for the respondent-State.

Mr. Vijay Kant Dubey, the learned counsel is present on behalf of the respondent no.4 and 5.

Post the matter after a week.

Let name of Mr. Ashutosh Anand, the learned AAG-III be reflected in the cause list.

(**Sanjay Kumar Dwivedi, J.**)

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